

**central ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.

Date of hearing : 21.4.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Vemagiri Power Generation Ltd, Bangalore

Respondents : APEPDCL and others

Parties present : Shri Alok Shankar, Advocate, GVPGL
Shri Surya Kant, GVPGL

Record of Proceedings

Learned counsel for the petitioner submitted that High Court of Judicature at Hyderabad has reserved the order in the appeal and requested to adjourn the matter till July, 2016. Request was allowed by the Commission.

2. The Commission directed to list the matter for hearing on 14.7.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**